(TO BE PUBLISHED IN DELHI GAZETTE PART-IV EXTRA-ORDINARY) **GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI** (DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS) 8TH LEVEL, C-WING, DELHI SECRETARIAT, I.P. ESTATE, NEW DELHI - 110002.

No.F.27/3/2003-Judl./7794-798

Dated: 47/2011

NOTIFICATION

No.F.27/3/2003-Judl./: In exercise of the powers conferred by Section-29A of the Legal Service Authority Act, 1987, (Central Act 39 of 1987) as amended by the Legal Services Authorities (Amendment) Act, 2002 and in consultation with the Hon'ble Chief Justice High Court of Delhi, the Lt. Governor of Delhi hereby makes the following regulation further to amend the Delhi Legal Service Authority Regulations, 2002 :-

In Regulation 9 of the Delhi Legal Service Authority Regulations, 2002,

- (e) In clause (h), for the sign "." Existing at the end, the sign ";" shall be substituted: and
- (f) After clause (h) the following clauses shall be added at the end, namely:-
 - "(i) Senior Citizens with an annual income less than Rs.2 Lacs.
 - (j) Transgender with an annual income less than Rs.2 Lacs."

By order and in the name of the Lt. Governor of National **Capital Territory of Delhi**

(Tarun Sahrawat) Addl. Secretary (Law, Justice & LA) No.F. 27/3/2003-Judl./794-798 Dated:- 412

- 1. The Secretary to the Govt. of India, Ministry of Home Affairs. New Delhi.
- 2. The Joint Secretary to the Govt. of India, Ministry of Law & Justice (Department of Justice), Jaisalmer House, New Delhi.
- 3. The Registrar General, High Court of Delhi, New Delhi.
- 4. The Member Secretary, Delhi Legal Service Authority, Pre-fab Building, New Delhi.
- 5. The District Judge-I & Sessions Judge, Tis Hazari, Delhi.
- 6. The Joint Secretary (GAD), Govt. of Delhi in duplicate with Hindi version for publication in Delhi Gazette with the request that 5 copies of Gazette may be sent to this department for official use.
- 7. Guard file.

Copy forwarded to the following:-

(Tarun Sahrawat) Addl. Secretary (Law, Justice & LA)